

to Rs. 36.75 lakhs may be repatriated, after payment of taxes due, in two equal instalments in 1973 and 1974 respectively. This is on the assumption that the shares are sold in 1972. If this is delayed the repatriation would be correspondingly staggered.

(c) No such request has been received in the Ministry of Finance.

(d) The question does not arise.

**Survey for Industrial Potential and Infrastructural Facilities in States by Industrial Development Bank of India**

5105. DR. RANEN SEN : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Development Bank of India has undertaken survey in States and Union Territories to identify their industrial potential and their infrastructural facilities;

(b) whether the survey has been completed in any States and Union Territories; and

(c) if so, the results thereof ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir.

(b) and (c). Surveys have so far been undertaken in Assam, Bihar, Chandigarh, Jammu and Kashmir, Himachal Pradesh, Madhya Pradesh, Manipur, Nagaland, Arunachal Pradesh, Orissa, Pondicherry, Rajasthan, Tripura and Uttar Pradesh. The survey teams for all these States/Union Territories except Pondicherry have submitted their reports.

The project ideas emanating from these surveys are discussed with State Government. The other steps in the process relate to the identification and search of entrepreneurs, preparation of detailed project reports and actual implementation of such projects with the technical and financial assistance of financial institutions. The

Industrial Development Bank of India have also appointed consultants to prepare feasibility studies for seven projects in Assam and one each in Bihar, Arunachal Pradesh and Tripura. With a view to have a coordinated approach and far keeping a continuous watch on the promotion and implementation of the projects, a move has been made by the Industrial Development Bank of India to bring together State level institutions like the State Financial Corporation the State Industrial Development Corporation/State Industrial Investment Corporation, the lead banks in the State, State Government Industries Department and the all-India term-lending institutions, namely, the Industrial Finance Corporation of India, the Industrial Credit and Investment Corporation of India Limited and the Agricultural Refinance Corporation under its leadership to form inter-institutional group. Such groups have already been set up in Kerala, Andhra Pradesh, Jammu and Kashmir, Assam, Bihar and West Bengal. Similar groups will be set up in other States in due course. To facilitate the above work, further, the Industrial Development Bank of India proposes to set up a jointly sponsored and financed Technical Consultancy Service Centres. One such Centre has already been set up in Kerala and after some experience such Centres would be set up in other States.

**Diversification of Production at Avadi Vehicles Factory**

5106. SHRI M. KATHAMUTHU : Will the Minister of DEFENCE be pleased to state :

(a) whether Heavy Vehicles Factory in Avadi has diversified its production with a view to achieve self-sufficiency in armoured vehicles; and

(b) if so, the salient features thereof ?

THE MINISTER OF STATE (DEFENCE PRODUCTION), IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Heavy Vehicles Factory, Avadi is currently producing Vijayanta Gun Tanks and Armoured Recovery Vehicles only. The Factory has also on its programme production of 130 mm Self-Propelled Gun for which a prototype has

been produced and its design is being finalised. A prototype of Armoured Personnel Carrier is also being built.

**पाकिस्तान द्वारा अणु बम का निर्माण**

5107 श्री बिभूति मिश्र : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि पाकिस्तान ने चीन की सहायता से अणु बम का निर्माण शुरू कर दिया है, और

(ख) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

रक्षा मंत्री (श्री जगजीवन राम ) (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

**Permission for Raising of Capital by Companies**

5108 SHRI CHINTAMANI PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) whether Government have recently accorded sanction to certain Companies to raise their capital; and

(b) if so, the names of those Companies and the amount of increase allowed to each Company ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). A Statement giving the names of companies permitted to raise capital during the first four months of the Current Calendar Year 1972, under the Capital Issues (Control) Act, 1947, is placed on the table of the House [Placed in Library See No. LT—1948/72]

**बम्बई के निकट एक नाव से चोरी छिपे लाये गये माल का पकड़ा जाना**

5109 श्री फूल चन्द वर्मा :  
श्री ज्योतिर्मय बसु :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या अप्रैल, 1972 में बम्बई में तस्करी की नावों में 50 लाख रुपये के मूल्य का सोना एवं अन्य कीमती वस्तुएं तस्करी से बरामद की गई थी,

(ख) यदि हाँ, तो इस संबंध में कितने व्यक्तियों को गिरफ्तार किया गया था और संक्षेप में मामले का ब्यौरा क्या है, और

(ग) इस संबंध में क्या कार्यवाही की गई है ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) (क) से (ग) . 7 अप्रैल, 1972 की राति को बम्बई की सीमाशुल्क निवारक शाखा के अधिकारियों ने दो जलयानों को खार डाडा की ओर जाते हुए देखा । उन्होंने जलयानों का पीछा किया तथा हवा में गोली चलाकर उन्हें रुकने पर मजबूर किया । इससे पहले कि अधिकारी जलयान के निकट पहुँच पाते, कर्मीदल के सव्य जलयान से समुद्र में कूद पडे और गायब हो गये । जलयानों की खाना तलाशी लेने पर अधिकारियों को लगभग 28 हजार रुपये के मूल्य की स्पेन की कैसर और विदेशी मार्क का सोना मिला जिसका मूल्य अन्तर्राष्ट्रीय बाजार दर पर लगभग 21.66 लाख रुपये तथा भारतीय बाजार दर पर 49 लाख रुपये है, जिन्हे पकड लिया गया । एक छोटी किशती और दो जलयानों को भी पकड लिया गया जिसका मूल्य लगभग पचास हजार रुपये है । दोनो जलयानों के मालिकों का अब पता लगा लिया गया है तथा उनसे पूछताछ की जा रही है । अभी तक कोई गिरफ्तारी नहीं की गई ।